

Anti-dumping duty on Plain Medium Density Fibre Board originating in or exported from specified countries:**[Notification No. 21/09 - Customs, dt. 27.2.2009]**

Whereas, in the matter of import of Plain Medium Density Fibre Board (hereinafter referred as the subject goods), falling under heading 4411 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, China PR, Malaysia, New Zealand, Thailand and Sri Lanka (hereinafter referred to as the subject countries) , the designated authority, in its preliminary findings vide notification 14/12/2007-DGAD dated the 2nd February, 2009, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 2nd February, 2009, has come to the conclusion that—

i. the subject goods have been exported from subject countries to India at dumped prices. The dumping margins of the subject goods imported from the subject countries are substantially and above de-minimis.

ii. the domestic industry has suffered material injury and injury has been caused to the domestic industry both by the volume and price effect of dumped import of the subject goods originating in or exported from the subject countries; and

has recommended imposition of provisional anti-dumping duty on all imports of the subject goods originating in, or exported from, the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act, read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid preliminary findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under the heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), and produced by the producers as specified in the corresponding entry in column (6), when exported from the countries as specified in the corresponding entry in column (5), by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty which shall be equal to the amount specified in the corresponding entry in column(9), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (8) of the said Table.

Table

S. No.	Heading	Des-cription	Country of Origin	Country of Export	Producer	Exporter	Unit	Amount	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	4411	Plain Medium Density Fibre Board from 6 MM and above	Thailand	Thailand	Siam Fibreboard Company Limited	Siam Fibreboard Company Limited	Per Cubic Meter	355.62	US Dollar
2	As above	As above	Thailand	Thailand	Vanachai	Vanachai	Per	376.65	US Dollar

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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
3	As above	As above	Thailand	Thailand	Panel Industries Co., Ltd Vanachai Group Public Company Limited	Panel Industries Co., Ltd Vanachai Group Public Company Limited	Cubic Meter Per Cubic Meter	370.69	US Dollar
4	As above	As above	Thailand	Thailand	M/s Metro M.D.F. Co. Ltd	M/s. Metro M.D.F. Co. Ltd	Per Cubic Meter	381.73	US Dollar
5	As above	As above	Thailand	Thailand	M/s. Metro Fiber Co. Ltd.	M/s. Metro Fiber Co. Ltd.	Per Cubic Meter	367.89	US Dollar
6	As above	As above	Thailand	Thailand	M/s. Advance Fiber Co. Ltd	M/s. Advance Fiber Co. Ltd	Per Cubic Meter	363.20	US Dollar
7	As above	As above	Thailand	Thailand	Any other combination other than S.No 1 to 6		Per Cubic Meter	387.33	US Dollar
8	As above	As above	Thailand	Any Country other than Thailand	Any	Any	Per Cubic Meter	387.33	US Dollar
9	As above	As above	Any Country other than Subject Country	Thailand	Any	Any	Per Cubic Meter	387.33	US Dollar
10	As above	As above	Sri Lanka	Sri Lanka	Merbok MDF Lanka (Pvt) Ltd	Merbok MDF Lanka (Pvt) Ltd	Per Cubic Meter	331.49	US Dollar
11	As above	As above	Sri Lanka	Sri Lanka	Any other combination other than S.No 10		Per Cubic Meter	324.32	US Dollar
12	As above	As above	Sri Lanka	Any Country other than Sri Lanka	Any	Any	Per Cubic Meter	324.32	US Dollar
13	As above	As above	Any Country other than Subject Country	Sri Lanka	Any	Any	Per Cubic Meter	324.32	US Dollar
14	As above	As above	Malaysia	Malaysia	Dongwha Fibreboard Sdn, Bhd.	Dongwha Fibreboard Sdn, Bhd.	Per Cubic Meter	349.67	US Dollar
15	As above	As above	Malaysia	Malaysia	Robin Resources (Malaysia) Sdn Bhd	Robin Resources (Malaysia) Sdn Bhd	Per Cubic Meter	358.53	US Dollar
16	As above	As above	Malaysia	Malaysia	Evergreen	Evergreen	Per	350.31	US Dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
					Fibre Berhad (EFB)	Fibre Berhad (EFB)	Cubic Meter		
17	As above	As above	Malaysia	Malaysia	Any other combination other than S.No. 14 to 16	Any other combination other than S.No. 20	Per	340.41	US Dollar
18	As above	As above	Malaysia	Any Country other than Malaysia	Any	Any	Meter Per Cubic Meter	340.41	US Dollar
19	As above	As above	Any Country other than Subject Country	Malaysia	Any	Any	Per Cubic Meter	340.41	US Dollar
20	As above	As above	New Zealand	New Zealand	Carter Holt Harvey	Carter Holt Harvey	Per Cubic Meter	378.45	US Dollar
21	As above	As above	New Zealand	New Zealand	Any other combination other than S.No. 20	Any other combination other than S.No. 20	Per Cubic Meter	391.40	US Dollar
22	As above	As above	New Zealand	Any Country other than New Zealand	Any	Any	Per Cubic Meter	391.40	US Dollar
23	As above	As above	Any Country other than Subject Country	New Zealand	Any	Any	Per Cubic Meter	391.40	US Dollar
24	As above	As above	China	China	Any	Any	Per Cubic Meter	395.52	US Dollar
25	As above	As above	China	Any Country other than China	Any	Any	Per Cubic Meter	395.52	US Dollar
26	As above	As above	Any Country other than Subject Country	China	Any	Any	Per Cubic Meter	395.52	US Dollar

2. The anti-dumping imposed under this notification shall be effective upto and inclusive of the 26th day of August, 2009, and shall be payable in Indian Currency.

Explanation. - For the purposes of this notification, 'rate of exchange' applicable for the purposes of calculation of anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs

Act.

Anti-dumping duty on Plain Medium Density Fibre Board of Thickness 6mm and above originating in or exported from specified countries:

[Notifn. No. 116/09 - Cus., dt. 8.10.2009 as amended by 12/14]

Whereas, in the matter of import of Plain Medium Density Fibre Board of thickness 6 mm and above, (hereinafter referred to as the subject goods) , falling under heading 4411 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) and originating in, or exported from the People's Republic of China, Malaysia, Thailand and Sri Lanka (hereinafter referred to as the subject countries), the designated authority, vide its preliminary findings vide notification No. 14/12/2007-DGAD dated 2nd February, 2009, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 2nd February, 2009, had come to the conclusion that -

- a. the subject goods had been exported from subject countries to India at dumped prices. The dumping margins of the subject goods imported from the subject countries were substantially and above de-minimis; and
- b. the domestic industry had suffered material injury and injury had been caused to the domestic industry both by the volume and price effect of dumped import of the subject goods originating in, or exported from, the subject countries; and

And whereas, on the basis of the aforesaid findings of the designated authority, the Central Government had imposed provisional anti-dumping duty on the subject goods vide notification No. 21/2009-Customs, dated the 27th February, 2009, published in Part II, Section 3, Sub-section (i) of the Gazette of India, Extraordinary, vide number G.S.R. 132(E), dated the 27th February, 2009;

And whereas, the designated authority, vide its final findings vide notification No. 14/12/2007-DGAD dated 26th August, 2009, published in the Gazette of India, Extraordinary, Part I, Section I, dated the 26th August, 2009, has come to the conclusion that -

- a. the subject goods have been exported to India from the subject countries at dumped prices and dumping margins have been substantial and above de minimis level.
- b. the domestic industry has suffered material injury;
- c. the injury has been caused by the dumped imports from the subject countries,

and has recommended to impose definitive anti-dumping duties on all imports of the subject goods, originating in, or exported from, the subject countries;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the said Customs Tariff Act, 1975, and in pursuance of rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes on the goods, the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4) of the said Table, and produced by the producers as specified in the corresponding entry in column (6), when exported from the countries as specified in the corresponding entry in column (5), by the exporters as specified in the

corresponding entry in column (7), and imported into India, an anti-dumping duty which shall be equal to the difference between the amount indicated in column (9) of the table below and landed value of imports, in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (8) of the said Table.

Table

S. No.	Heading	Description	Country of Origin	Country of Export	Producer	Exporter	Unit	Amount	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	4411	Plain Medium Density Fibre Board of thickness 6 mm and above	Thailand	Thailand	Siam Fibreboard Company Limited	Siam Fibreboard Company Limited	Per Cubic Meter	308.72	USD
2	As above	As above	Thailand	Thailand	Vanachai Panel Industries Co.,Ltd	Vanachai Panel Industries Co.,Ltd	Per Cubic Meter	340.33	USD
3	As above	As above	Thailand	Thailand	Vanachai Group Company Limited	Vanachai Group Company Limited	Per Cubic Meter	355.9	USD
4	As above	As above	Thailand	Thailand	Any other combination other than Sl. No. 1 to 3		Per Cubic Meter	391.79	USD
5	As above	As above	Thailand	Any Country other than Thailand	Any	Any	Per Cubic Meter	391.79	USD
6	As above	As above	Any Country other than Subject Country	Thailand	Any	Any	Per Cubic Meter	391.79	USD
7	As above	As above	Sri Lanka	Sri Lanka	Merbok MDF Lanka (Pvt) Ltd	Merbok MDF Lanka (Pvt) Ltd	Per Cubic Meter	Nil ** - Note below	USD
8	As above	As above	Sri Lanka	Sri Lanka	Any other combination other than Sl. No. 7		Per Cubic Meter	352.23	USD
9	As above	As above	Sri Lanka	Any Country other than Sri Lanka	Any	Any	Per Cubic Meter	352.23	USD
10	As above	As above	Any	Sri Lanka	Any	Any	Per	352.23	USD

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
			Country other than Subject Country				Cubic Meter		
11	As above	As above	Malaysia	Malaysia	Dongwha MDF	Dongwha MDF	Per Cubic Meter	328.51	USD
12	As above	As above	Malaysia	Malaysia	Robin Resources (Malaysia) Sdn Bhd	Robin Resources (Malaysia) Sdn Bhd	Per Cubic Meter	Nil	USD
13	As above	As above	Malaysia	Malaysia	Evergreen Fibre Berhad (EFB)	Evergreen Fibre Berhad (EFB)	Per Cubic Meter	334.42	USD
14	As above	As above	Malaysia	Malaysia	Any other other than 11 to 13	combination Sl. No.	Per Cubic Meter	347.99	USD
15	As above	As above	Malaysia	Any Country other than Malaysia	Any	Any	Per Cubic Meter	347.99	USD
16	As above	As above	Any Country other than Subject Country	Malaysia	Any	Any	Per Cubic Meter	347.99	USD
17	As above	As above	China	China	Any	Any	Per Cubic Meter	395.52	USD
18	As above	As above	China	Any Country other than China	Any	Any	Per Cubic Meter	395.52	USD
19	As above	As above	Any Country other than Subject Country	China	Any	Any	Per Cubic Meter	395.52	USD

** Note: Subject to Price Undertaking amount of US\$ 290.73 Per Cubic Meter as minimum Landed Value of imports (Against Serial No. 7 of the Duty Table).

2. The anti-dumping duty imposed under this notification shall be levied with effect from the date of imposition of the provisional anti-dumping duty, and shall be payable in Indian currency.

3. Notwithstanding anything contained herein above, this notification shall remain in force upto and inclusive of the 26th day of February, 2015.

Explanation: - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the

powers conferred by section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**Anti-dumping duty on Resin originating in or exported from specified countries:
[Notifn. No. 43/12 - Cus., dt. 21.09.2012]**

Whereas in the matter of import of Resin or other organic substances bonded wood or ligneous fibre boards of thickness below 6mm, except insulation boards, laminated fibre boards and boards which are not bonded either by resin or other organic substances (hereinafter referred to as the subject goods), classified under Chapter 44 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in, or exported from, China PR, Indonesia, Malaysia and Sri Lanka (hereinafter referred to as the subject countries) and imported into India, the designated authority in its preliminary findings vide notification No. 14/29/2010-DGAD, dated the 23rd July, 2012, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 23rd July, 2012, had come to the conclusion that-

- (a) the subject goods had been exported to India from the subject countries below their normal value, thus resulting in dumping of the subject goods;
- (b) the domestic industry had suffered material injury in respect of subject goods; and
- (c) the material injury to the domestic industry has been caused by the dumped imports of the subject goods from subject countries;

and had recommended imposition of definitive anti-dumping duty on the imports of subject goods, originating in, or exported from, the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 9A of the said Customs Tariff Act, read with rules 13 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid findings of the designated authority, hereby imposes on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the said Customs Tariff Act, as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), and exported from the countries as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (6), and exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table:-

Duty Table

Sl. No.	Heading/ Sub- heading	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Duty amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	4411*	Resin or other organic substances bonded wood or ligneous	China PR	China PR	Any	Any	165.71	Cubic Meter (M3)	US dollar

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
		fibre boards of thickness below 6mm, except insulation boards, laminated fibre boards and boards which are not bonded either by resin or other organic substances							
2	do	do	Any country other than the subject countries	China PR	Any	Any	165.71	Cubic Meter (M3)	US dollar
3	do	do	China PR	Any country other than the subject countries	Any	Any	165.71	Cubic Meter (M3)	US dollar
4	do	do	Indonesia	Indonesia	Pt Sumatera Prima Fibre-board	Pt Sumatera Prima Fibre-board	88.60	Cubic Meter (M3)	US dollar
5	do	do	Indonesia	Indonesia	PT. Masari Dwise-pakat Fiber	PT. Masari Dwise-pakat Fiber	85.99	Cubic Meter (M3)	US dollar
6	do	do	Indonesia	Indonesia	Any other combination at Sr. Nos. 4 and 5		168.97	Cubic Meter (M3)	US dollar
7	do	do	Any country other than the subject countries	Indonesia	Any	Any	168.97	Cubic Meter (M3)	US dollar
8	do	do	Indonesia	Any country other than the subject countries	Any	Any	168.97	Cubic Meter (M3)	US dollar

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(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	
9	do	do	Malaysia	Malaysia	M/s Segamat Panel Boards Sdn.Bhd.	M/s Segamat Panel Boards Sdn.Bhd.	26.11	Cubic Meter (M3)	US dollar	
10	do	do	Malaysia	Malaysia	M/s Evergreen Fibreboard Berhad (EFB)/ M/s Evergreen Fibreboard (JB) Sdn. Berhad (EJB)	M/s Evergreen Fibreboard Berhad (EFB)/ M/s Evergreen Fibreboard (JB) Sdn. Berhad (EJB)	83.69	Cubic Meter (M3)	US dollar	
11	do	do	Malaysia	Malaysia	Any other combination at Sr. Nos. 9 and 10		178.30	Cubic Meter (M3)	US dollar	
12	do	do	Any country other than the subject countries Malaysia	Malaysia	Any	Any	178.30	Cubic Meter (M3)	US dollar	
13	do	do	Malaysia	Any country other than the subject countries	Any	Any	178.30	Cubic Meter (M3)	US dollar	
14	do	do	Sri Lanka	Sri Lanka	M/s Merbok	M/s Merbok	66.27	Cubic Meter (M3)	US dollar	
15	do	do	Sri Lanka	Sri Lanka	MDF Lanka (Private) Limited	MDF Lanka (Private) Limited	Any other combination at Sr. No.14	167.46 Meter	Cubic dollar (M3)	US
16	do	do	Sri Lanka	Any country other than the subject countries	Any	Any	167.46	Cubic Meter (M3)	US dollar	
17	do	do	Any country other than	Sri Lanka	Any	Any	167.46	Cubic Meter (M3)	US dollar	

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
			the subject countries						

Note: 1. For the purposes of this notification Fibre boards of thickness 6mm or above, Insulation boards, Laminated fibre boards and Boards which are not bonded either by resin or other organic substances shall not be liable to pay anti-dumping duty.

Note: 2. The anti-dumping duty imposed under this notification shall be effective for a period of six months from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Note: 3. The rate of exchange applicable for the purposes of calculation of such anti-dumping duty under this notification shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

**Anti-dumping duty on Resin originating in or exported from specified countries:
[Notifn. No. 18/13 - Cus., dt. 8.8.2013]**

Whereas, in the matter of resin or other organic substances bonded wood or ligneous fibre boards of thickness below 6mm, except insulation boards, laminated fibre boards and boards which are not bonded either by resin or other organic substances (hereinafter referred to as the subject goods), classified within Chapter 44 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in, or exported from, China PR, Indonesia, Malaysia and Sri Lanka (hereinafter referred to as the subject countries) and imported into India, the Designated Authority vide its preliminary findings No. 14/29/2010-DGAD, dated the 23rd July, 2012, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 23rd July, 2012, had come to the conclusion that ?

- (a) the subject goods had been exported to India from the subject countries below their normal value, thus resulting in dumping of the subject goods;
- (b) the domestic industry had suffered material injury in respect of subject goods;
- (c) the material injury to the domestic industry has been caused by the dumped imports of the subject goods from subject countries;

and had recommended imposition of provisional anti-dumping duty on the imports of subject goods, originating in, or exported from, the subject countries;

And whereas on the basis of the aforesaid preliminary findings of the Designated Authority, the Central Government had imposed provisional anti-dumping duty, vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 43/2012- Customs(ADD), dated the 21st September, 2012, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section(i), vide number G.S.R. 710(E), dated the 21st September, 2012;

And whereas the Designated Authority vide its final findings No. 14/29/2010-DGAD, dated 10 th May, 2013, published in the Gazette of India, Extraordinary, Part I, Section 1, dated the 10 th May, 2013 has come to the conclusion that-

- (i) the product under consideration has been exported to India from the subject countries below the associated normal values, thus resulting in dumping of the subject goods from the subject countries;
- (ii) the domestic industry has suffered material injury in respect of the subject goods; and

(iii) the material injury to the domestic industry has been caused by the dumped imports of the subject goods from the subject countries.
and has recommended imposition of definitive anti-dumping duty on all imports of the subject goods, originating in or exported from the subject countries;

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 9A of the Customs Tariff Act, 1975, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, on the basis of the aforesaid final findings of the designated authority, hereby imposes definitive anti-dumping duty on the subject goods, the description of which is specified in column (3) of the Table below, falling under the heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), and exported from the countries as specified in the corresponding entry in column (5), and produced by the producers as specified in the corresponding entry in column (6), and exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the difference between the amount as specified in the corresponding entry in column (8) and the landed value, in the currency as specified in the corresponding entry in column (10) and per unit of measurement as specified in the corresponding entry in column (9) of the said Table:-

Table

Sl. No.	Heading/ Sub- heading	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	4411*	Resin or other organic substances bonded wood or ligneous fibre boards of thickness more than 2mm and below 6mm, except insulation boards, laminated fibre boards, Moulded Door Skins, and boards which are not bonded either by resin or other organic substances.	China PR	China PR	Any	Any	407.14	Cubic Meter (M 3)	USD
2	do	do	Any country other than the subject countries	China PR	Any	Any	407.14	Cubic Meter (M 3)	USD
3	do	do	China PR	Any country other than	Any	Any	407.14	Cubic Meter (M 3)	USD

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
				the subject countries					
4	do	do	Indonesia	Indonesia	Pt Sumatera Prima Fibreboard	Pt Sumatera Prima Fibreboard	338.86	Cubic Meter (M 3)	USD
5	do	do	Indonesia	Indonesia	Any other than combination at Sr. No. 4		351.34	Cubic Meter (M 3)	USD
6	do	do	Any country other than	Indonesia	Any	Any	351.96	Cubic Meter (M 3)	USD
				the subject countries					(M 3)
7	do	do	Indonesia	Any country other than the subject countries	Any	Any	351.96	Cubic Meter (M 3)	USD
8	do	do	Malaysia	Malaysia	M/s Segamat Panel Boards Sdn.Bhd.	M/s Segamat Panel Boards Sdn.Bhd.	318.99	Cubic Meter (M 3)	USD
9	do	do	Malaysia	Malaysia	M/s Evergreen Fibreboard Berhad (EFB)/ M/s Evergreen Fibreboard (JB) Sdn. Berhad (EJB)	M/s Evergreen Fibreboard Berhad (EFB)/ M/s Evergreen Fibreboard (JB) Sdn. Berhad (EJB)	321.56	Cubic Meter (M 3)	USD
10	do	do	Malaysia	Malaysia	Any other than combination at Sr. Nos. 8 & 9		341.91	Cubic Meter (M 3)	USD
11	do	do	Any country other than the subject countries	Malaysia	Any	Any	341.91	Cubic Meter (M 3)	USD
12	do	do	Malaysia	Any country other than the subject countries	Any	Any	341.91	Cubic Meter (M 3)	USD
13	do	do	Sri Lanka	Sri Lanka	M/s Merbok MDF Lanka (Private) Limited	M/s Merbok MDF Lanka (Private) Limited	315.00	Cubic Meter (M 3)	USD

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
14	do	do	Sri Lanka	Sri Lanka	Any other than combination at Sr. No.13		329.40	Cubic Meter (M 3)	USD
15	do	do	Sri Lanka	Any country other than the subject countries	Sri Lanka	Any	329.40	Cubic Meter (M 3)	USD
16	do	do	Any country other than the subject countries	Sri Lanka		Any	329.40	Cubic Meter (M 3)	USD

Note: 1. For the purpose of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, under section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

Note: 2. The anti-dumping duty imposed under this notification shall be effective for a period of 18 months (unless revoked, amended or superseded earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

**Anti-dumping duty on Plain Medium Density Fibre Board from 6MM and above originating in or exported from specified countries:
[Notifn. No. 48/15-Cus., dt. 21.10.2015]**

Whereas, the designated authority, vide notification No. 15/28/2013-DGAD, dated the 18th February, 2014, published in the Gazette of India, Extraordinary, Part I, Section 1 dated the 19th February, 2014, had initiated a review in the matter of continuation of anti-dumping duty on imports of Plain medium Density Fibre Board of thickness 6 mm and above (hereinafter referred to as the subject goods), falling under heading 4411 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975), originating in, or exported from, the Peoples' Republic of China (in short 'China PR'), Malaysia, Thailand and Sri Lanka (hereinafter referred to as the subject countries), imposed vide notification of the Government of India in the Ministry of Finance (Department of Revenue), No. 116/2009-Customs, dated the 8th October, 2009, published in the Gazette of India, Part II, Section 3, Sub-section (i), vide number G.S.R. 734(E), dated the 8th October, 2009, and had requested for extension of anti-dumping duty for an additional period of one year from the date of its expiry, in terms of sub-section (5) of section 9A of the said Customs Tariff Act, pending the completion of the review;

And whereas the Central Government had extended the anti-dumping duty imposed on the subject goods originating in, or exported from, the subject countries vide notification No. 12/2014-Customs (ADD), dated the 12th March, 2014, published in the Gazette of India, Part II, Section 3, Sub-section (i), vide number G.S.R. 181(E), dated the 12th March, 2014 up to and inclusive of 26th February, 2015;

And whereas the designated authority vide notification No. 15/28/2013-DGAD, dated the 17th August, 2015, published in Part I, Section 1 of the Gazette of India, Extraordinary, dated the 17th August, 2015 has concluded that -

1. the subject goods have been exported to India from the subject countries below its associated normal value, thus, resulting in dumping of the product. The domestic industry has suffered material injury in respect of the subject goods. The material injury has been caused by the dumped imports from the subject countries;

2. the imposition of definitive anti-dumping duty is required to offset dumping and consequent injury. Therefore, the designated authority considers it necessary to recommend imposition of definitive anti-dumping duty on the imports of the subject goods originating in or exported from the subject countries;

3. having regard to the lesser duty rule followed by the designated authority, it recommends imposition of definitive anti-dumping duty equal to the lesser of the margin of dumping and the margin of injury, so as to remove the injury to the domestic industry,

and has recommended continuation of anti-dumping duty on imports of subject goods originating in, or exported from, the subject countries;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975) read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government after considering the aforesaid findings of the designated authority, hereby imposes on the goods the description of which is specified in column (3) of the Table below, falling under heading of the First Schedule to the said Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country specified in the corresponding entry in column (4), exported from the country specified in the corresponding entry in column (5), produced by the producer specified in the corresponding entry in column (6) and exported by the exporter specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount indicated in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9) of the said Table.

Table

Sl. No.	Chapter heading	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	4411	Plain Medium Density Fibre Board from 6MM and above	China PR	China PR	Any	Any	46.09	Cubic Meters	United States Dollar
2.	4411	Plain Medium	China PR	Any	Any	Any	46.09	Cubic Meters	United States

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								Dollar	
3.	4411	Density Fibre Board from 6MM and above Plain Medium Density Fibre Board from 6MM and above	Any country other than subject countries	China PR	Any	Any	46.09	Cubic Meters	United States Dollar
4.	4411	Plain Medium Density Fibre Board from 6MM and above	Thailand	Thailand	Any	Any	45.27	Cubic Meters	United States Dollar
5.	4411	Plain Medium Density Fibre Board from 6MM and above	Thailand	Any	Any	Any	45.27	Cubic Meters	United States Dollar
6.	4411	Plain Medium Density Fibre Board from 6MM and above	Any country other than subject countries	Thailand	Any	Any	45.27	Cubic Meters	United States Dollar
7.	4411	Plain Medium Density Fibre Board from 6MM and above	Malaysia	Malaysia	M/s Robin Resources (Malaysia) Sdn Bhd	M/s Robin Resources (Malaysia) Sdn Bhd	5.72	Cubic Meters	United States Dollar
8.	4411	Plain Medium Density Fibre Board from 6MM and above	Malaysia	Malaysia	Any combination other than S. No. 7 above		36.10	Cubic Meters	United States Dollar
9.	4411	Plain Medium Density	Malaysia	Any	Any	Any	36.10	Cubic Meters	United States Dollar

10.	4411	Fibre Board from 6MM and above Plain Medium Density Fibre Board from 6MM and above	Any country other than subject countries	Malaysia	Any	Any	36.10	Cubic Meters	United States Dollar
11.	4411	Fibre Board from 6MM and above Plain Medium Density Fibre Board from 6MM and above	Sri Lanka	Sri Lanka	M/s Merbok Lanka (private) Ltd.	M/s Merbok MDF Lanka (private) Ltd.	11.83	Cubic Meters	United States Dollar
12.	4411	Fibre Board from 6MM and above Plain Medium Density Fibre Board from 6MM and above	Sri Lanka	Sri Lanka	Any combination other than S. No. 11 above		26.49	Cubic Meters	United States Dollar
13.	4411	Fibre Board from 6MM and above Plain Medium Density Fibre Board from 6MM and above	Sri Lanka	Any	Any	Any	26.49	Cubic Meters	United States Dollar
14.	4411	Fibre Board from 6MM and above Plain Medium Density Fibre Board from 6MM and above	Any country other than subject countries	Sri Lanka	Any	Any	26.49	Cubic Meters	United States Dollar

1. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, amended or superseded earlier) from the date of publication of this notification in the Gazette of India and shall be paid in Indian currency.

Explanation. - For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India in the Ministry of Finance (Department of Revenue), issued from time to time, under section 14 of the Customs Act, 1962 (52 of 1962) and the relevant date for determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

Anti-dumping duty on Plain Medium Density Fibre Board (MDF) having thickness of 6mm and above originating in or exported from specified countries:

[Notifn. No. 34/16-Cus., dt. 14.7.2016]

Whereas in the matter of 'Plain Medium Density Fibre Board (MDF) having thickness of 6mm and above' (hereinafter referred to as the subject goods) falling under tariff items 4411 13 00 or 44 11 14 00 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) {hereinafter referred to as the Customs Tariff Act}, originating in or exported from Indonesia and Vietnam (hereinafter referred to as the subject countries), and imported into India, the designated authority in its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification number 14/23/2014-DGAD dated the 5th May, 2016, has come to the conclusion that-

- (a) the subject goods have been exported to India from subject countries below its normal value, thus resulting in dumping of the product;
- (b) the domestic industry has suffered material injury due to dumping of the subject goods;
- (c) the material injury has been caused by the dumped imports of the subject goods originating in or exported from the subject countries;

And, whereas, the designated authority has recommended imposition of definitive antidumping duty on the imports of subject goods, originating in or exported from the subject countries and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes definitive anti-dumping duty on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the countries as specified in the corresponding entry in column (4), exported from the countries as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9), of the said Table, namely :-

Table

Sl. No.	Tariff item	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Duty Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	4411 13 00 or 4411 14 00	Plain Medium Density Fibre Board (MDF) having thickness of	Vietnam	Any	M/s Kim Tin MDF Joint Stock Company	M/s Kim Tin MDF Joint Stock Company	Nil	Cubic meter	United States Dollar

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2.	4411 13 00 or 4411 14 00	6MM and above, excluding laminated boards Plain Medium Density Fibre Board (MDF) having thickness of 6MM and above, excluding laminated boards	Vietnam	Any	M/s Kim Tin MDF Joint Stock Company	M/s Kim Tin Trading Co. Ltd.	Nil	Cubic meter	United States Dollar
3.	4411 13 00 or 4411 14 00	6MM and above, excluding laminated boards Plain Medium Density Fibre Board (MDF) having thickness of 6MM and above, excluding laminated boards	Vietnam	Any	M/s VRG Donghwa MDF Joint Stock Company, Vietnam	M/s VRG Donghwa MDF Joint Stock Company, Vietnam	15.95	Cubic meter	United States Dollar
4.	4411 13 00 or 4411 14 00	6MM and above, excluding laminated boards Plain Medium Density Fibre Board (MDF) having thickness of 6MM and above, excluding laminated boards	Vietnam	Any	MDF VRG Quang Tri Wood Joint Stock Company	MDF VRG Quang Tri Wood Joint Stock Company	14.84	Cubic meter	United States Dollar
5.	4411 13 00 or 4411 14 00	6MM and above, excluding laminated boards Plain Medium Density Fibre Board (MDF) having thickness of 6MM and above, excluding laminated boards	Vietnam	Any	Any other than above		63.99	Cubic meter	United States Dollar
6.	4411 13 00 or 4411 14 00	6MM and above, excluding laminated boards Plain Medium Density Fibre Board	Any, other than the	Vietnam	Any	Any	63.99	Cubic meter	United States Dollar

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		(MDF) countries having attracting thickness of anti 6MM and dumping above, duties excluding laminated boards							
7.	4411 13 00 or 4411 14 00	Plain Indonesia Medium Density Fibre Board (MDF) having thickness of 6MM and above, excluding laminated boards	Indonesia	Any	M/s PT Sumatera Prima Fiberboard, Indonesia	M/s PT Sumatera Prima Fiberboard, Indonesia	42.38	Cubic meter	United States Dollar
8.	4411 13 00 or 4411 14 00	Plain Indonesia Medium Density Fibre Board (MDF) having thickness of 6MM and above, excluding laminated boards	Indonesia	Any	PT Hijau Lestari Raya Fiberboard	PT Hijau Lestari Raya Fiberboard	14.71	Cubic meter	United States Dollar
9.	4411 13 00 or 4411 14 00	Plain Indonesia Medium Density Fibre Board (MDF) having thickness of 6MM and above, excluding laminated boards	Indonesia	Any	Any other than above		64.35	Cubic meter	United States Dollar
10.	4411 13 00 or 4411 14 00	Plain Any, Medium other Density than Fibre Board the (MDF) countries having attracting thickness of anti 6MM and dumping above, duties excluding laminated boards	Indonesia	Any	Any	Any	64.35	Cubic meter	United States Dollar

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Act.

Anti-dumping duty on Veneered Engineered Wooden Flooring originating in or exported from specified countries:

[Notifn. No. 17/18-Cus., dt. 27.3.2018 as amended by 25/18]

Whereas in the matter of 'Veneered Engineered Wooden Flooring' (hereinafter referred to as the subject goods) falling under tariff items 44091010 or 44092990 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), from China PR, Malaysia, Indonesia and the European Union (hereinafter referred to as the subject countries), and imported into India, the designated authority in its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, vide notification number 14/34/2016-DGAD, dated the 13th February, 2018, has come to the conclusion that-

- (a) the product under consideration has been exported to India from subject countries below their normal values;
- (b) the domestic industry has suffered material injury; and
- (c) material injury has been caused by the dumped imports of subject goods from subject countries, except the imports from UAB Boen, EU and Tarkett Polska Sp. Zoo, Poland (producer)/ Tarkett, Hongkong (exporter);

And whereas, the designated authority has recommended imposition of definitive anti-dumping duty on the imports of subject goods, originating in or exported from the subject countries and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes definitive anti-dumping duty on the subject goods, the description of which is specified in column (3) of the Table below, falling under tariff item of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), exported from the country as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount as specified in the corresponding entry in column (8), in the currency as specified in the corresponding entry in column (10) and as per unit of measurement as specified in the corresponding entry in column (9), of the said Table, namely :-

Table

Sl. No.	Chapter heading	Description of goods	Country of Origin	Country of Export	Producer	Exporter	Amount	Unit of measurement	Currency
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1.	44091010 or 44092990	Veneered Engineered Wooden Flooring	European Union	European Union	UAB BOEN	UAB BOEN	Nil	Sqm	US\$
2.	44091010 or 44092990	Veneered Engineered Wooden Flooring	European Union	Hong Kong	Tarkett Polska Sp. Zoo	Tarkett Hong Kong	Nil	Sqm	US\$
3.	44091010 or 44092990	Veneered Engineered Wooden Flooring	European Union	European Union	Any	Any	6.91	Sqm	US\$
4.	44091010 or 44092990	Veneered Engineered Wooden Flooring	European Union	Any country other than those subject to Antidumping Duty	Any	Any	6.91	Sqm	US\$
5.	44091010 or 44092990	Veneered Engineered Wooden Flooring	Any country other than those subject to Antidumping Duty	European Union	Any	Any	6.91	Sqm	US\$
6.	44091010 or 44092990	Veneered Engineered Wooden Flooring	Indonesia	Indonesia	Any	Any	1.21	Sqm	US\$
7.	44091010 or 44092990	Veneered Engineered Wooden Flooring	Indonesia	Any country other than those subject to Antidumping Duty	Any	Any	1.21	Sqm	US\$
8.	44091010 or 44092990	Veneered Engineered Wooden	Any country other	Indonesia	Any	Any	1.21	Sqm	US\$

		Flooring	than those subject to Antidumping Duty						
9.	44091010 or 44092990	Veneered Engineered Wooden Flooring	China PR	China PR	Any	Any	0.56	Sqm	US\$
10.	44091010 or 44092990	Veneered Engineered Wooden Flooring	Any country other than those subject to Antidumping Duty	China PR	Any	Any	0.56	Sqm	US\$
4.	44091010 or 44092990	Veneered Engineered Wooden Flooring	China PR	Any country other than those subject to Antidumping Duty	Any	Any	0.56	Sqm	US\$

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

Explanation.- For the purposes of this notification, -

(a) rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act;

(b) Veneered Engineered Wooden Flooring typically has three layers viz. "Top Layer", "Middle Layer" and "Bottom Layer"; Top Layer is real wood which gives attractive look (owing to its wooden texture) and additional strength to overall construction and it can be made of one strip of wood, two strips of wood or three strips of Wood; Middle Layer which forms core of the overall construction and is made of "fibre board (MDF/HDF)"; and Bottom Layer is real wood which provides support to the overall construction; The Product Under Consideration (PUC) can however be of two or three layers also.

